

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 18

Dated Guwahati the 24th March, 2020

Whereas the Ministry of Health and Family Welfare, Government of India vide Office Memorandum dated 05.03.2020 has advised avoidance of mass gatherings; or postponement of mass gatherings, till Novel Corona Virus (COVID-19) disease spread is contained;

And whereas the World Health Organization (WHO) has declared Novel Corona Virus (COVID-19) a pandemic;

And whereas prevention and precaution appear to be the only redress against Novel Corona Virus (COVID-19) disease;

And whereas the Government of Assam has issued Notification No. HLA 248/2020/35 dated 23.03.2020 imposing restrictions of movement of public;

And whereas the Government of Nagaland has issued Notification No. CSO/GAB-I/COM/GEN-1/2020 dated 22.03.2020 imposing restrictions of movement of public;

And whereas the Government of Mizoram has issued Notification No. PHQ/IGP(L&O)/73/COVID-19/2020/1095 dated 21.03.2020 imposing restrictions of movement of public;

And whereas the Government of Arunachal Pradesh has issued Notification No. Secy(H&FW)/5/1/2020 dated 22.03.2020 imposing restrictions of movement of public;

Now, therefore, in continuation of Notification No.11 dated 15.03.2020, and Notification No.14 dated 19.03.2020, as also Office Orders dated 15.3.2020 and 17.03.2020 issued for regulating the Court working, Hon'ble the Chief Justice has been pleased to issue the following directions:

- 1) The functioning of the Gauhati High Court, Principal Seat, as well as its Outlying Benches at Kohima, Aizawl and Itanagar; and all the District Courts working under the jurisdiction of the Gauhati High Court in the said four States, shall remain restricted with effect from 25.03.2020 till 04.04.2020.
- 2) Only the cases involving extreme urgency involving liberty would be taken up.



3) In case, any matter involving extreme urgency is required to be filed in the Principal Seat at Guwahati or in any of the outlying Benches, the same may be filed between 10.00 AM and 1.00 PM on Court working days.

(a) For the purpose of filing, listing and hearing of such matters in the Principal Seat of Gauhati High Court, Registrar (Judicial)/Joint Registrar (Judicial) of the Gauhati High Court may be contacted for detailed instructions on the following numbers:

Registrar (Judicial)	:	7637026558
Joint Registrar (Judicial)	:	7637026567

(b) In respect of the Outlying Benches, the concerned Registrars may be contacted for urgent listing and hearing of cases.

The contact numbers of the Registrars are as follows :

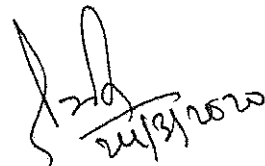
Registrar, Kohima Bench	:	9436810520 / 8787745160
Registrar, Aizawl Bench	:	9436151019 / 8787404757
Registrar, Itanagar Bench	:	9436055545

4) The matters which are already fixed for listing and hearing in the Principal Seat as well as Outlying Benches upto 04.04.2020, shall stand deferred, unless extreme urgency is shown for immediate hearing of the matter.

5) For filing and hearing of cases involving extreme urgency in the District Courts in all the four States working under the jurisdiction of the Gauhati High Court, the concerned District and Sessions Judges shall prepare a roster of Judicial Officers for dealing with such cases, including remand matters related to fresh arrest and extension of remand.

(a) For filing, listing and hearing of fresh matters involving such urgency, the District and Sessions Judges in consultation with the Chief Judicial Magistrate, shall nominate Nodal Officer(s) from the Ministerial Staff of the Establishment, whose contact number(s) shall be uploaded on the respective official Website of the District.

(b) Similarly, the respective District & Sessions Judges in consultation with the seniormost officer of the Sub-Division shall appoint Nodal Officer(s) from the ministerial staff of the establishment, whose contact number(s) shall be uploaded on the respective official Website of the district.

Handwritten signature and date: 24/3/2020

6) In the case of Family Courts, Industrial Tribunals, MACT, Special Courts, Labour Courts, respective Presiding Officers shall appoint Nodal Officer(s) from the Ministerial Staff of the establishment, whose contact number(s) shall be uploaded on the respective Official Website, for filing, listing and hearing of matters involving extreme urgency.

7) Matters which are already fixed for listing and hearing in the District Courts upto 04.04.2020, shall stand deferred, unless extreme urgency is shown for immediate hearing of the matter.

By Order,
Sd/ Raktim Duarah
REGISTRAR GENERAL

Memo No. HC.III-06/2020/819-844/G, Dated: 24th March, 2020.

Copy to:

1. The Registrar (Admn. / Vig. /Judl. /Estt.), Gauhati High Court, Guwahati.
2. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/Itanagar Bench, Naharlagun.
They are requested to forward the Notification among the respective District/subordinate Courts within their jurisdiction.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The District & Sessions Judge, _____, Assam
5. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-6.
6. The Principal Judge, Family Court, _____
7. The Member, MACT, _____
8. The Presiding Officer, Special Court, _____
9. The Presiding Officer, Labour Court, _____
10. The President / Secretary General, Gauhati High Court Bar Association, Guwahati.
11. The President / General Secretary, Gauhati High Court Advocates' Association, Guwahati.
12. The Chairman, N.E. Bar Council, Guwahati.
13. The President/Secretary, All Assam Lawyers' Association
14. The Joint Registrar (_____), Gauhati High Court, Guwahati.
15. The Deputy Registrar, (_____), Gauhati High Court, Guwahati.
16. The Asstt. Registrar, (_____), Gauhati High Court, Guwahati.
17. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
18. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
19. The Project Manager, Computer Section, Gauhati High Court, Guwahati. *He is requested to upload this Order in the website of the Gauhati High Court.*
20. The P.S. to Hon'ble Mr. /Mrs. Justice _____ Gauhati High Court, Guwahati.
21. The Admn. Officer (J) (_____), Gauhati High Court, Guwahati.
22. The Court Master, Court No. _____, Gauhati High Court, Guwahati.


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23. The Court Officer, No.1 & 2, Gauhati High Court, Guwahati.
24. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
25. The Court Manager, Gauhati High Court, Guwahati.
26. The Chief Security Officer, Gauhati High Court, Guwahati.


24/3/2020
REGISTRAR GENERAL